

[Shri Nath Pai]

which I think it is, this is precisely the same *coup-d'etat* which took place in 1958. I am not saying that they should not have *coup-d'etat*. But I want to know whether there is any policy. We do not know what they subscribe to. What about the Tashkent Declaration? Is there any continuation? Is this a legitimate transfer of power or is it a *coup d'etat*? I and the whole House, will agree that in spite of this suppression and the reign of terror which is now being let loose against the people of Pakistan, the people of Pakistan will rise once again to the freedom which should be available to them, whatever may be the temporary rule of the dictatorships. May I ask from him one small clarification? There will be a rush and queuing up on the part of the so-called great powers which are really giant powers or monster powers to curry favour with the new regime and one of the methods of this currying favour with the new masters—since they are military leaders—and earning their goodwill be the giving of arms and military equipment and this constitutes possibly a danger to India. I would like to ask whether the Government is aware

SHRI PILOO MODY : They are essentially military men.

SHRI NATH PAI : We all know these military men. Luckily India does not have that kind of military men

Does the Government realise (a) that this may be a *coup d'etat* and if so whether it constitutes the continuity of the policy of the Government, and (b) whether the inevitable effort on the part of the big powers to curry favour with the new regime by giving of arms possibly affects India's security?

SHRI DINESH SINGH : As the House is aware, the power was transferred by a Constitutionally established President to the Armed Forces and Martial Law was declared. I have mentioned this in my statement and we, therefore, accept this as a transfer of power. So far as the policies are concerned, I had expressed my hope

that the Government of Pakistan will follow the declaration made at Tashkent. This was the question and a specific reply was given by me. So far as the question about arms supply interference by the outside powers is concerned, I had replied to the question when Hon. Member Shri Prakashvir Shastri had put it. If Hon. Member Shri Nath Pai wishes, I can repeat that. We hope there will be no outside interference in the internal affairs of Pakistan, nor would any steps be taken by any outside power which may increase tension in the sub-continent or hamper the possibility of establishing friendly and co-operative relations between India and Pakistan

SHRI NATH PAI : Shri Prakash Vir Shastri's question was quite different, as will appreciate, from the one posed by me. Inevitably all the so-called great powers will try to curry favour with the present rulers of Pakistan and one way they can do it with a military dictatorship is to give arms. In Mr. Ben Bella's case it was the Chinese People's Republic which, within twelve hours of his being pulled down, recognised the regime. We know how these great powers function. I want to know whether the Government of India apprehends this kind of danger or not.

SHRI DINESH SINGH : The question of the defence of a country is a matter which is the paramount responsibility of the Government and therefore we are conscious of our responsibility for the defence of our country.

17.48 hrs.

RE: SITUATION IN TELENGANA

SHRI M. N. REDDY (Nizamabad) : Mr. Speaker, I rise to refer to the grave developments that are taking place in the Telengana region of Andhra Pradesh and I might also convey a very disturbing news, namely, that this morning the Supreme Court has invalidated the Mulki Rules which we have passed only the other day, namely, the 17th of this month. So, the Act that has been passed by this august House has been nega-

tived with the result all the safeguards that were given to the Telengana people and on the basis of which the State and the Central Government wanted to find some solution to the Telengana problem are completely gone. A serious situation has now arisen and, as you know, Mr. Speaker, I have given several notices for Calling Attention, Short Notice Question and a motion for a debate. I have also given a motion for adjournment of the business today and to discuss this important problem. I also requested to you to appoint a Parliamentary Committee of all the Members...

MR. SPEAKER : Of all the members ?

SHRI M N. REDDY : ..of all the Parties to visit Telengana as was done in the case of NEFA in 1966 and West Bengal. The anxiety is that these safeguards are going to be extended over a period and people have no confidence in the Government which is there as well as here which may continue only for three years and they do not know what will happen to them over a longer period. Therefore, all the Opposition Parties and the Government should be committed to a definite policy of giving these safeguards. It is an important matter and I am thankful to the leaders of Opposition who have supported my motion for an immediate discussion.

The Home Minister may be requested to make a statement on the implications of the judgment.

MR. SPEAKER : This was raised before me by a number of friends, both Opposition and Congress, coming from Andhra Pradesh. As the House is aware, I also belong to that unfortunate State.

SHRI NATH PAI (Rajapur) : We do not treat you that way.

MR. SPEAKER : I wanted to be a little more careful about it...

SHRI M N. REDDY : This was discussed in the Rajya Sabha.

MR. SPEAKER : ...That is why I have been pushing off any discussion, call-

ing attention or anything of the kind. For the last 1½ months, I have been trying to postpone it. Shri Reddy saw me twice. So also Shri Venkatasubbaiah. Why mention individual names ? Almost all the Andhra Pradesh MPs have seen me about it. But as I said, I have been cautioning them to be a little more careful so that things will not go more wrong than they are in the State. Now he says that the Supreme Court judgment has also come. That will cause a little more anxiety. I am sure the Home Minister will take note of this. Shri Reddy was unhappy because the Rajya Sabha was taking note of it while we are not considering it. They are discussing it everyday there. I told him they do not have discussion of the Home Ministry Demands. But we are discussing those Demands today. He can speak about it and place before the House his viewpoints.

SHRI M. N. REDDY : This was discussed in the Rajya Sabha about three days ago, twice. This House should also have an opportunity to discuss it.

MR. SPEAKER : I entirely agree. Still I would tell him that they do not have discussion of the Demands but we have.

Again I am calling a meeting of the Business Advisory Committee on Monday. If you want to cut into the time of the Demands it is only the Business Advisory Committee, where all the leaders are represented, that can do it. I have no objection. I am not standing in the way of a discussion. I will place it before the Committee on Monday. We will discuss and come to a decision.

Meanwhile, he can make his points during today's discussion. I will give him an opportunity. Then naturally the Home Minister who is concerned with it, will also give his view about it. After that, we shall consider what can be done.

SHRI P. VENKATASUBBAIAH : rose-

MR. SPEAKER : No, I am not prepared to allow a discussion now. It is not proper. We cannot start a discussion on it now without notice.

SHRI NARENDRA KUMAR SALVE :
rose-

MR. SPEAKER : Shri Salve also need not rise.

SHRI NARENDRA KUMAR SALVE (Betual) : You must give me half a minute. There is an equally explosive situation developing in Vidarbha.

MR. SPEAKER : I know once the claim of Telengana is conceded, Vidarbha and other things will start. I am not worried about it.

Therefore, Government will make a careful assessment.

A regards a team going to the State, I think we should watch the situation. After the discussion of the Home Ministry Demands, let us meet and find out. The Government's view must also be known. After all, all efforts must be to help ease the situation.

He has made a suggestion. I have been preventing him from raising this issue for the last two or three weeks. Shri Ranga also has been anxious about it. It is not a party question. We will consider all aspects. But we must take Government also into confidence before sending anybody and see to what extent it will help. Therefore, we shall consider all aspects calmly

SHRI P VENKATASUBBAIAH (Nandyal) : I am not raising a discussion at all, but I wanted to make

MR. SPEAKER : No.

SHRI MOHAMMAD ISMAIL (Barrackpore) : As regards the All India Taxi strike...

MR. SPEAKER : No. Nothing that is said will be recorded.

SHRI MOHAMMAD ISMAIL :**

SHRI JYOTIRMOY BASU (Diamond Harbour) :**

SHRI SHEO NARAYIAN (Basti) :**

MR. SPEAKER : He cannot raise issues like this here. Before a matter is raised here, it must be brought to my notice and I must consider it. I am not allowing any member to raise matters all of a sudden. Shri Reddy has been seeing me for three days. I also prevented Shri Salve from raising it. But just because there is some strike in the morning, he raises it here without notice. Where is discipline ? Where are the rules ? Where is Parliament ?

Papers to be laid on the Table.

12.54 hrs.

PAPERS LAID ON THE TABLE

Annual Reports of I. I. T., Delhi and Madras

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSAN) : Sir, On behalf of Dr. V.K.R.V. Rao, I beg to lay on the Table--

- (1) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1967-68.
- (2) A copy of the Annual Report of the Indian Institute of Technology, Madras for the year 1967-68. [Placed in Library. See No. LT--524/69].

Arms (Second Amendment) Rules and Indian Forest Service (Pay) Amendment Rules

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table--

- (1) A copy of the Arms (Second Amendment) Rules, 1969, published in Notification No. G. S. R. 431 (English version) and G. S. R. 434 (Hindi version) in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 44